

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-17/2015/690/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Aditya Hazarika,
District & Sessions Judge,
Hojai.

Dated Guwahati the 29th January, 2024.

Sub: **Earned Leave.**

Ref:- Memo No. DJHj/24/171, dtd. 24.01.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for twenty nine days from 15.02.2024 to 14.03.2024** (prefixing 14.02.2024), **along with station leave permission**. You are to hand over charge to the Civil Judge (Sr. Division)-cum-Assistant Sessions Judge, Hojai, and in her absence, to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-17/2015/691-692/A, dated 29.01.2024
Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
(Copy of leave application in prescribed format is enclosed herewith)
- ✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

